

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 462 of 2003

New Delhi, this the 28th day of February, 2003

HON'BLE MR. KULDIP SINGH, MEMBER(JUDL.)

Shashi Narain  
S/o Sant Lal  
R/o Jhuggi No. N-18-A-214,  
J.J. Colony,  
Wazir Pur,  
Delhi.

**APPLICANT**

(By Advocate: Shri Raj Singh)

Versus

1. GNCT of Delhi  
Through it's Chief Secretary,  
Players Building,  
I.P. Estate,  
New Delhi.
2. The Director of Education,  
Directorate of Education,  
GNCT, Old Secretariate,  
Delhi.
3. The Dy. Director of Education,  
District North,  
Lucknow Road,  
Delhi.
4. Principal,  
Rajkiya Sarvodaya Kanya Vidyalaya,  
Gulabi Bagh-7,  
Delhi.

—RESPONDENTS

ORDER (ORAL)

By Hon'ble Mr. Kuldip Singh, Member(Judl.)

The applicant has filed this OA against the verbal order dated 23.11.2002 whereby the services of the applicant were disengaged with immediate effect without giving any opportunity of hearing and order in writing. That immediately thereafter applicant made a detailed representation which is dated 27.11.2002, Annexure A-4 in which he has raised all the points, which has not been disposed of as yet.



2. In the OA the applicant has prayed for the following reliefs:-

- (a) That verbal order disengaging the applicant with effect from 23.11.2002 be quashed and set aside.
- (b) That the applicant be declared in continuous service since 23.11.2002 and respondents be directed to pay the wages for this period.
- (c) That the respondents be directed to give effect to clause.4 of letter dated 25.11.002 (Annexure A-2).
- (d) That the respondents be directed to grant to the applicant temporary status from the dte of his appointment.

3. After hearing the learned counsel for the parties and going through the records of the case, I think that this OA can be disposed of at this stage by directing the respondents to dispose of the representation of the applicant. Accordingly, I direct that the representation of the applicant dated 27.11.2002 (Annexure A-4) be disposed of by the respondents by passing a detailed and speaking order within a period of 6 weeks from the date of receipt of a copy of this order.

4. The OA stands disposed of with the above directions. No costs.

  
( KULDIP SINGH )  
MEMBER(JUDL)